

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(12)

O.A. No.
~~XXXXXX~~

605 OF 1988

DATE OF DECISION 16/06/1993.

Shri S.T.More, Petitioner

Shri K.K.Shah Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(13)

Shri S.T.More,
Jr.Fuel Inspector,
Railway Quarter No.L - 113 B
New Yard,
Baroda.

...Applicant.

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India

Notice to be served through :
General Manager,
Western Railway,
Churchgate,
Bombay.

2. Divisional Railway Manager,
Western Railway,
Pratapnagar,
Baroda.

3. Shri Jangbhadur R.Chaddha,
Diesel Monitor,
Western Railway,
Diesel Head,
Vatva.

...Respondents.

(Advocate : Mr.N.S.Shevde)

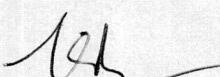
ORAL JUDGMENT

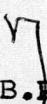
O.A.NO. 605 OF 1988

Dated : 16/06/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Under instructions from his client, the
applicant, Mr.K.K.Shah seeks permission to withdraw the
application. The application stands disposed of as
withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT